केन्द्रीय प्रशासनिक अधिकरण .

## IN THE CENTRAL ADMINISTRATIVE

**ERNAKULAM BENCH** 

### आदेश पत्र ORDER SHEET

आवेदन सं0 19 ORIGINAL APPLICATION No.

प्रत्यर्थी (प्रत्यर्थियों)

आवेदक  $V \cdot Balan$ 

401 Secretary, M/o Commns.,
dent(s) New Delhi and 2 others Respondent(s)

आवेदक (आवेदकों)

की ओर से अधिवक्ता

Advocate for

r. M.R. Kajoniltrom Nair.

की ओर से अधिवक्ता Advocate for Respondent(s)

रर्जिस्टी के टिप्पण Notes of the Registry

अधिकरण के आदेश Orders of the Tribunal

प्रस्तुतीकरण की तारीख ः  $27.4 \cdot 2000$ 

Date of Presentation:

पंजीकरण की तारीख : 27 - 4. 2000 Date of Registration :

विषय : CLR. Subject: Emp and ment

तैनाती की तारीख : 28 ./ . 2000 Date of posting :

TaH4 (V. Rovendras)

28.4.2000

Ms.Sabana for MRR nair

Ms. Viji rep. PJ Philip

Heard. The application is admitted. Respondents shall file their reply statement within four weeks with a copy to the applicant, who may file rejoinder, if any, within two weeks thereafter. List before RC for completion of pleadings on 9.6.2000.

As regards the interim prayer is concerned, learned counsel appearing for the respondents submits that a copy of the panel prepared and published pursuant directions in OA 1402/93 in Palghat Sub Can be produced along with the riply stateme Division. This undertaking is noted. Respondents shall produce the panel so prepared alongwith the reply statement.

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AVH/VC

28.4.2000

रजिस्ट्री के टिप्पण Notes of the Registry अधिकरण के आदेश Orders of the Tribunal

RC

10.11.2000

court.

None for the applicant.

On behalf of respondents,
learned cousnel seeks
further time to file the
reply statement. Time
till 7.7.2000 is given,

Gall on 7.7.2000.

9.6.2000

Reply in filed-

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RC

. None for the applicant.

On behalf of respondents, learned counsel again seeks further time to file reply statement. Time till 31.7.2000 is given as last chance.

Call of 31.7.2000.

7.7.2000

Reply 8 talement Hild on 1917 returned for any defects by 28/7/2000-

Reply ne-presented on 27/7/2000.

प्रभासमुको—15 सीपटी/97/MGIPK—15 CAT/97(255)—3-11-97—15,000.

Mr. MR Hariraj Mr. Dochilipiacose None preject

Heard. Orders pronounced in open

AVH/VC

10.11.2000

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L रजिस्ट्री के टिप्पण Notes of the Registry ₫

अधिकरण के आदेश Orders of the Tribunal

RC

None for the applicant. Respondents' counsel present.

Applicant is given once again time till 21.8,2000 to file rejoinder, if any.

For completion of pleadings, call on 21.8.2000.

Réjoinder not filed.

RC

None for the applicant. Respondents counsel represented by another counsel.

Since the applicant has not filed any rejoinder in spite of the time given, the pleadings in this case are treated as complete and this case is deemed ready for final hearing.

21.8.2000

Final Order issued -

# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

#### O.A.No.471/2000

#### Friday this the 10th day of November, 2000

#### **CORAM**

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

V.Balan, S/o Nayadi, aged 4lyears, Kunnathutharathu House, Neduzhottu, Shornur.

... Applicant

(By Advocate Mr. M.R. Harirati)

V.

- Union of India represented by the Secretary to Government of India, Ministry of Communications, New Delhi.
- The CGMT, Kerala Circle, Trivandrum.
- Telecom District Manager, Palghat.

... Respondents

(By Advocate Mr. PJ Philip

The application having been heard on 10.11.2000, the Tribunal on the same day delivered the following:

#### ORDER

#### HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Engineer, Telecom, Shornur during 1978 approached the Tribunal in the year 1993 on the ground that he was not engaged for work. The said application was disposed of along with 0.A.1402/93 and connected cases directing that a panel of casual mazdoors who had performed duties in the past may be prepared for reengagement. Though the applicant submitted his application for reengagement pursuant to the notification issued, he was not empanelled for engagement. Therefore, aggrieved by his non-inclusion in the panel for engagement the applicant

contd....

has filed this application for a declaration that non-engagement of the applicant as approved casual mazdoor is illegal and to direct the respondents to empanel the applicant as an approved casual mazdoor and to engage him for casual work on the basis of the placement in the panel.

- 2. The respondents in their reply statement contend that the applicant did not produce certificate issued by the Gazetted Officer for his prior engagement. Therefore, he had no claim for reengagement. They also contend that as the applicant had for the first time approached in the year 1993 for reengagement having been engaged only in the year 1978 his claim is barred by limitation and therefore he cannot be included in the panel for engagement.
- After hearing the learned counsel and perusing the pleadings and materials placed on record, I find that the action on the part of the respondents in not empanelling the applicant cannot be faulted for they have on the basis of the decision given by this Tribunal in O.A. 1027/91 and connected decided not to entertain applications cases approved casual labourers for reengagement beyond a period of seven years and unapproved casual labourers beyond a period of three years. As the applicant had put forth his claim for reengagement only after a lapse of 15 years from the date of last engagement, the respondents cannot be faulted for not empanelling the applicant.

contd....



In the result, the application fails and the same is dismissed leaving the parties to bear their costs.

Dated the 10th day of November, 2000

A.V. HARFDASAN VICE CHAIRMAN

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